

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00685/2018

Jabalpur, this Thursday, the 19th day of July, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Kishor Mahulikar, S/o Late Shri Govind Rao Mahulikar,
Aged"60 years, Occupation-Retired, R/o D-72,
Gulmohar City, City Center,
Gwalior (M.P.)-474011

-Applicant

(By Advocate –**Shri D.P.Singh**)

V e r s u s

1. Union of India, through its Secretary,
Ministry of Railway, Govt. of India,
North Block, New Delhi-110001
2. The General Manager, North Central Railway,
Allahabad (UP)-211013
3. The Divisional Rail Manager (JHS),
North Central Railway, Jhansi (UP)-284003
4. The Divisional Rail Manager (P),
(JHS), North Central Railway,
Jhansi (UP)-284003
5. The Senior Divisional Engineer,
North Jhansi (Disciplinary Authority),
O/o DRM (W)'s Office JHS, North Central Railway,
Jhansi (U.P.)-284003
6. Shri Anurag Yadav, The Senior Divisional Engineer,
North Jhansi (Disciplinary Authority), O/o DRM (W)'s
Office JHS, North Central Railway, Jhansi (U.P.)-284003
7. The Asstt. Divisional Engineer,
O/o ADEN, Gwalior (MP)-474002

8. Special Police Establishment, Lokayukat,
Gwalior Division, Gwalior (MP)-474007

-Respondents

(By Advocate –**Shri A.S.Raizada**)

ORDER (ORAL)

By Navin Tandon, AM:-

The applicant has been issued with a charge sheet, which he submits is exactly the same as an F.I.R. has been lodged and challan has been put up before the competent Court of Law.

2. It is seen that in the charge sheet issued by the respondent department that the applicant has not replied to the disciplinary authority.

3. Learned counsel for the applicant submits that till date no enquiry office has been nominated.

4. Learned counsel for the applicant prays to withdraw this Original Application with liberty to approach the disciplinary authority in the first place. He also prays for direction to the disciplinary authority that the delay in filing such reply may not be rejected on limitation basis.

5. Learned counsel for the respondents has no objection if this Original Application is disposed of in this fashion.

6. In view of it, this Original Application is disposed off at the admission stage itself, without going into the merits of the case, with liberty to the applicant to file his reply to the charge

sheet within a period of 10 days from today to the disciplinary authority, who shall taken necessary action as per law.

7. The delay in filing this reply would not come in the way to decide the representation.

(Ramesh Singh Thakur)
Judicial Member
rn

(Navin Tandon)
Administrative Member